

MATTERS UNDER RULE 377—Contd.

(ii) NEED TO PROTECT AMVAKHAS AND
LEELKAR VILLAGES OF DEORIA AND BALIA
DISTRICTS OF U.P. FROM RAPID SOIL
EROSION

श्री रामनगीना मिश्र (सलेमपुर) :
उपाध्यक्ष महोदय, मैं नियम 377 के अधीन
सूचना देना चाहता हूँ कि देवरिया तथा बलिया
जनपद जो यू० पी० में स्थित है, बूड़ी गण्डक
तथा सरजू का कटाव बड़ी तेजी से हो रहा है।
गण्डक नदी अमवाखास के पास लगभग
900 घर काट चुकी है। हजारों आदमी भूखों
मर रहे हैं। ठीक उसी तरह लोलकर
गांव भी कट रहा है। अगर अविलम्ब इन दो नों
गांवों को बचाने की व्यवस्था नहीं की
गई तो ये दोनों गांव जिन की आबादी क्रमशः
24 हजार तथा 4 हजार की है, कट कर
के गण्डक और सरजू में विलीन हो जायेंगे।
सरकारी सहायता नगण्य है। अविलम्ब राज्य
सरकार को इस बात का निर्देश दिया जाए
कि वह उसका उचित प्रवन्ध करे।

13.52 hrs.

[SHRI SHIVRAJ V. PATIL in the
Chair]

(iii) NEED TO CONVERT JAGANNATH
TRUNK ROAD INTO A NATIONAL HIGH-
WAY.

SHRI CHINTAMANJ JENA (Bala-
sora): I beg to submit to you the fol-
lowing matter of urgent public impor-
tance under Rule 377.

After completion of the Subarna-
rekha all-weather bridge going to be
completed soon which is constructed
on a central government loan of a
crore of rupees, the distance from
Calcutta to Orissa will be reduced by
86 km. than that of the distance by
National Highways 5 and 6 which is
the only route by road. So, to save

time, fuel consumption and wear and
tear etc. all the vehicular traffic now
plying in thousands an hour on
National Highways will be plying over
the road from Kharagpur to Balasore
which is known as Jagannath Trunk
Road, constructed at the time of the
Maratha rule, to connect Puri, the
place of great Lord Jagannath with
Calcutta, the place of Goddess Kali,
now named as M.D.R. 74, by which
the entire road from Kharagpur to
Balasore will be torn in pieces and
the culverts and bridges which were
constructed more than hundred years
back which are either in a dilapidated
condition or in broken stages, will
totally collapse, since the materials
and specifications of this road and the
width of this road are much less than
the specifications and breadth of the
National High Way. So the Orissa
government has moved the centre
several times to convert this portion
of the road i.e. from Kharagpur to
Balasore in Orissa, as a national high-
way which will cost only Rs. 4.28
crores but which will result in a net
saving of Rs. 1 crore every year which
is being spent at present towards fuel,
wear and tear, etc. The Central Gov-
ernment has so far not given any con-
sent to the proposal of the State Gov-
ernment which is causing frustration
among the people of Orissa. Apart
from this, if the entire vehicular tra-
ffic is diverted to this Jagannath
Trunk road, the road is likely to suffer
damages and ruination.

Considering all these aspects, I very
humbly request the central Govern-
ment to convert this Jagannath trunk
road into a National Highway to save
the annual wastage of national wealth
of Rs. 1 crore.

(iv) REPORTED SERIOUS SITUATION IN
DANDAKARANYA PROJECT AREA IN
MADHYA PRADESH BECAUSE OF FRICTION
BETWEEN TRIBALS AND REFUGEE SETTLERS.

SHRI KRISHNA CHANDRA HAL-
DER (Durgapur): Sir, I want to raise

a very delicate and urgent matter of public importance under Rule 377.

A serious situation is prevailing in Dandakaranya Project area in Madhya Pradesh. The friction between tribals and the refugee settlers in this part is being exploited by a variety of people. Some local leaders, on their part, instigate the tribals against the Bengali refugees for political purpose. The tribals were also exploited by unscrupulous settlers by local touts. They were often given only Rs. 100 for 10 maunds of paddy and duped of land. The touts in league with banks and DDA officials are exploiting the adivasis also. The officials never mention the cost at the time of giving seeds but later recover a fancy price. For a pair of cows Rs. 7,750 was sanctioned, but the officials bought the animals for themselves. The beneficiaries complained that they were given cows worth not more than Rs. 300-400/- a pair. This is the situation prevailing in Dandakaranya Project area. The tribals and the refugees are exploited by local administration and DDA officials. They are creating friction between tribals and the refugees. So, I urge upon the Government to take a serious note of this situation and steps be taken for development of harmonious relations between them. Steps should also be taken to see that the refugees are not cheated/exploited by the D.D.A. officials.

Personally I want to appeal to you, Sir, that in view of the explosive situation in North-Eastern region, proper conditions should be created regarding the tribals and non-tribals. This has happened in Dandakaranya area. I request you to give proper instructions to the Minister for Parliamentary Affairs who may ask the Home Minister to make a statement on the floor of the House.

MR. CHAIRMAN: Mr. Ratansinh Rajda.

(v) PROBLEMS OF WORKERS OF NEW JEHANGIR VAKIL MILLS LTD., BHAVNAGAR.

SHRI RATANSINH RAJDA (Bombay South): Sir, I want to raise an

urgent matter of public importance under Rule 377. A serious situation has arisen in Bhavnagar, a medium size town of Gujarat. A composite textile unit, namely, the New Jehangir Vakil Mills Ltd., is hard hit by the mismanagement, mal-administration and unfair economic behaviour of the present management. The 3,000 workers have lost their employment and nearly 15,000 souls are put to untold misery, economic hardship and starvation. The management started indulging into economic misbehaviour from 1978. The Managing Director turned this economically viable unit into his household unit. Directors of the Board of this Company resigned and only husband, wife and son were conducting this public limited concern in their own way and manners which ultimately resulted into huge losses particularly in those days when other textile units were earning huge profits. The attention to the deteriorating condition of these mills because of the mismanagement and mal-administration was drawn by the local textile unions of Government of India and Government of Gujarat.

The Government, indeed, appointed an investigating Committee *vide* their order No. S.O. 55(E)15/IDRA/79 Ministry of Industry, Department of Industrial Development, New Delhi dated 27th January, 1979. The Committee after making full and complete investigation submitted their report to the Government of Gujarat. The State Government examined the report of the Investigation Committee and its recommendations carefully and they have communicated their views to the Government of India to the effect that the course of action to prevent the apprehended closure of the mills should be taken. The management has continued mal-administration and failed to make payment of earned wages to the workers on due dates thus violating the statutory legal provisions. The management assured the workers that